

No.L-19016/1/2009-Jus.
Government of India
Ministry of Law and Justice
(Department of Justice)

.....

Jaisalmer House, Man Singh Road,
New Delhi, the 21st May, 2009.

To

- (1) The Accountant General,
All States and U.T. of Chandigarh.
- (2) The Pay and Accounts Officer,
Supreme Court of India, New Delhi.
- (3) The Pay and Accounts Officer, No.XIV,
Government of NCT of Delhi,
Fire Station Building, Shankar Road, New Delhi.
- (4) The Dte. of Pension & Provident Fund,
Gujarat State,
Block No.17, Dr. Jivraj Mehta Complex,
Old Sachivalaya, **GANDHINAGAR.**

Subject :- Grant of relief on pension/family pension to the retired Judges of High Courts/Supreme Court and family pensioners of such Judges.

Sir,

I am directed to refer to this Department's letter No.L-19016/1/2009-Jus. dated 9th March, 2009 on the above subject and to say that consequent on grant of further dearness relief on pension/family pension to the retired members of All India Services vide Department of Pension & Pensioners Welfare's O.M. No.42/12/2009-P&PW(G) dated the 27th March, 2009 (copy enclosed), it has been decided that retired judges of High Courts/Supreme Court and family pensioners of such Judges would be entitled to dearness relief on pension/family pension at the rate of 22% with effect from 01.01.2009, in supersession of the rates mentioned in this Department's letter dated 9th March, 2009.

2. The payment of dearness relief involving a fraction of rupee shall be rounded off to the next higher rupee.

3. The provisions governing grant of dearness relief to pensioners such as regulation of dearness relief during employment/re-employment, regulation of dearness relief where more than one pension is drawn etc., will remain unchanged.

4. The other provisions contained in this Department's letter No.L-19016/3/97-Jus. dated 13th January, 1999 remain unchanged.

5. The Accountant Generals/Pay and Accounts Officers are requested to arrange payment of dearness relief to the pensioners on the basis of the aforesaid instructions as per the procedure adopted by the Department of Pension & Pensioners Welfare **without any further delay.**

6. This issues with the concurrence of Integrated Finance vide Dy.No.483/09-B&A dated 28.4.2009

Yours faithfully,



(Anurag Bhalla)

Under Secretary to the Govt. of India

Tel.No.23073178

No.L-19016/1/2009-Jus.

New Delhi, the 21st May, 2009.

Copy to :-

1. The Chief Secretary, All States/Govt. of NCT of Delhi and Chandigarh Administration.
2. The Secretary General, Supreme Court of India, New Delhi.
3. The Registrar Generals, All High Courts.
4. The O/o Comptroller and Auditor General of India, Bahadurshah Zafar Marg, New Delhi.
5. DS (Fin.), M/o Law and Justice, Shastri Bhavan, New Delhi.
7. The Department of Pension and Pensioners Welfare, Lok Nayak Bhavan, New Delhi.
8. The Cabinet Secretariat, Rashtrapati Bhavan, New Delhi.
9. The Pay and Accounts Officer, Central Pension Accounting Office, Trikoote-II, Bhikaji Cama Place, R.K. Puram, New Delhin- 110 066.
10. Guard File.



(Anurag Bhalla)

Under Secretary to the Govt. of India

No. 42/12/2009-P&PW(G)
Government of India
Ministry of Personnel, Public Grievances & Pensions
Department of Pension & Pensioners Welfare

3rd Floor, Lok Nayak Bhawan,
Khan Market, New Delhi

27th March, 2009

OFFICE MEMORANDUM

Subject : Grant of dearness relief to Central Government pensioners/family pensioners – Revised rate effective from 1-1-2009.

The undersigned is directed to refer to this Department's OM No. 42/2/2008 P&PW (G) dated 12th September, 2008 and 25-9-08 sanctioning the instalment of Dearness Relief (DR) admissible from 1-7-2008 and to say that the President is pleased to decide that DR shall be paid to the Central Government Pensioners/Family Pensioners to compensate them for the rise in cost of living at the rate of 22% w.e.f. 1-1-2009 in supersession of the rate mentioned in the OM dated 12-9-2008 and 25-9-08 referred to above.

2. These orders apply to (i) All Civilian Central Government Pensioners/Family Pensioners (ii) The Armed Forces Pensioners, Civilian Pensioners paid out of the Defence Service Estimates, (iii) All India Service Pensioners (iv) Railway Pensioners and (v) The Burma Civilian Pensioners/family pensioners and pensioners/families of displaced Government pensioners from Pakistan, who are Indian nationals but receiving pension on behalf of Government of Pakistan, who are in receipt of ad-hoc ex-gratia allowance of Rs.3500/- p.m. in terms of this Department's OM No. 23/1/97-P&PW (B) dated 23-2-1998 read with this Department's OM No. 23/3/2008 P&PW (B) dated 15-9-08.

3. Central Government Employees who had drawn lumpsum amount on absorption in a PSU/Autonomous body and have become eligible to restoration of 1/3rd commuted portion of pension as well as revision of the restored amount in terms of this Department's OM No. 4/59/97-P&PW (D) dated 14-7-1998 will also be entitled to the payment of DR @ 22% w.e.f. 1-1-2009 on full pension i.e. the revised pension which the absorbed employee would have received on the date of restoration had he not drawn lumpsum payment on absorption and Dearness Pension subject to fulfillment of the conditions laid down in para 5 of the OM dated 14-7-1998. In this connection, instructions contained in this Department's OM No. 4/29/99-P&PW (D) dated 12-7-2000 refers.

4. The surviving CPF beneficiaries who had retired from service between the period 18-11-1960 to 31-12-1985 and are in receipt of Ex-gratia @ Rs.600/- p.m. with effect from 01-11-1997 under this Department's O.M. No. 45/52/97-P&PW (E) dated 16-12-1997 are entitled to Dearness Relief @ 54% w.e.f. 1-7-2008. and @ 64% w.e.f. 1.1.09

5. The following categories of CPF beneficiaries who are in receipt of Ex-gratia payment in terms of this department's OM No. 45/52/97-P&PW (E) dated 16-12-1997 are entitled to Dearness Relief @ 46% w.e.f. 1-7-2008. and @56% w.e.f. 1.1.09:-

- (i) The widows and dependent children of the deceased CPF beneficiary who had retired from service prior to 1-1-1986 or who had died while in service prior to 1-1-1986 and are in receipt of Ex-gratia payment of Rs.605/- p.m.
- (ii) Central government Employees who had retired on CPF benefits before 8-11-1960 and are in receipt of Ex-gratia payment of Rs.654/-, Rs.659/-, Rs.703/- and Rs.965/-.

6. Payment of DR involving a fraction of a rupee shall be rounded off to the next higher rupee.

7. Other provisions governing grant of DR in respect of employed family pensioners and re-employed Central Government Pensioners will be regulated in accordance with the provisions contained in this Department's OM No. 45/73/97-P&PW (G) dated 2-7-1999. The provisions relating to regulation of DR where pensioner is in receipt of more than one pension will remain unchanged.

8. In the case of retired Supreme Court and High Court Judges necessary orders will be issued by the Department of Justice separately. //

9. It will be the responsibility of the pension disbursing authority, including the nationalized banks etc. to calculate the quantum of DR payable in each individual case.

10. The offices of Accountant General and Authorised Public Sector Banks are requested to arrange payment of relief to pensioner etc. on the basis of above instructions without waiting for any further instructions from the Comptroller and Auditor General of India and the Reserve Bank of India in view of letter No. 528-TA, II/34-80-II dated 23-4-1981 of the Comptroller and Auditor General of India addressed to all Accountant Generals and Reserve bank of India Circular No. GANB No. 2958/GA-64 (ii) (CGL)/81 dated the 21st May, 1981 addressed to State Bank of India and its subsidiaries and all Nationalised Banks.

11. In their application to the pensioners/family pensioners belonging to Indian Audit and Accounts Department these orders issue in consultation with the C&AG.

12. This issues with the concurrence of Ministry of Finance, Department of Expenditure vide their UO No.119/EV/2009 dated 27.3.2009.



(M.P. Singh)
Director

To

All Ministries/Departments to the Government of India/Chief Secretaries and AGs of all States/UTs.

Please visit persmin.nic.in/pension for the orders on pension matters including above orders.